

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:56  
ANSWERED ON:28.07.2010  
RIGHT TO EDUCATION ACT  
Venugopal Shri K. C.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has received representations for amendment, revision and extension of time limit for the implementation of the Right to Education Act;
- (b) if so, the details thereof, State-wise and the action taken by the Government in this regard;
- (c) whether States have expressed their willingness to implement the Act;
- (d) if so, the details of those States; and
- (e) the steps being taken by the Government to ensure proper implementation of the Act throughout the country?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 56 FOR 28th JULY, 2010 ASKED BY SHRI K.C. VENUGOPAL, HON'BLE MEMBER OF PARLIAMENT REGARDING RIGHT TO EDUCATION ACT.

(a) & (b): The Government has received representations from (a) organizations working for the welfare of the children with disabilities and (b) minority institutions, seeking certain amendments to the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Right of Children to Free and Compulsory Education (Amendment) Bill 2010 was introduced in the Rajya Sabha on 16th April, 2010 incorporating the following amendments to the RTE Act:

- i. Inclusion of children with disabilities in the definition of 'child belonging to disadvantaged group' in clause (d) of section 2 of the RTE Act.
- ii. Inclusion of children with cerebral palsy, mental retardation, autism and multiple disabilities under the proviso to Section 3 (2) of the RTE Act, 2009.
- iii. Provision that School Management Committee (SMC) of an aided minority school constituted under section 21 of the RTE Act shall function in an advisory capacity and further that the SMC of an aided minority school constituted under section 21 will not be required to prepare the School Development Plan under section 22 of the Act.

(c) & (d) The State Governments have expressed their willingness in implementing the RTE Act.

(e): In order to ensure proper implementation of the RTE Act, the Central Government has taken several steps, including (a) preparation of Model Rules to enable the States to formulate the State Rules under the Act; (b) notifying the Right of Children to Free and Compulsory Education Rules, 2010; (c) notifying the National Council for Teacher Education (NCTE) as the academic authority under section 23(1) of the RTE Act and the National Council of Educational Research and Training (NCERT) as the academic authority under section 29(1) of the Act; (d) constituting of the National Advisory Council (NAC) under section 33(1) of the Act; (e) harmonization of norms of the Sarva Shiksha Abhiyan (SSA) with the provisions of the RTE Act; and (f) consultation at various forums with the State Governments and other stakeholders regarding implementation of the Act, including the meeting of the State Education Ministers on 18th June, 2010 and the meeting of the Central Advisory Board on Education (CABE) on 19th June, 2010.